

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING:BILASPUR

Original Application No.203/638/2018

Bilaspur, this Wednesday, the 11th day of July, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

M. Govind Rao, S/o M.S. Rao,
Presently working as Divisional Forest Officer,
aged about 59 years R/o Plot No.129,
All India Services Colony, Dharampura Near
Indira Gandhi Agriculture College,
Raipur (C.G.) 492002 Mobile No. **-Applicant**

(By Advocate –**Shri A.V. Shridhar**)

V e r s u s

1. Union of India,
Through – Secretary,
Ministry of Environment,
Forest and Climate Change,
Indira paryavaran Bhawan, Jorbagh Road,
New Delhi 110003

2. State of Chhattisgarh
Through Secretary,
Department of Forest Mahanadi Bhawan,
Naya Raipur (C.G.) 492002

3. Union Public Service Commission,
Dholpur House,
Shahjahan Road,
New Delhi 110069

4. Principal Chief Conservator of Forest,
Aranya Bhawan,
Naya Raipur (C.G.) 492002 **- Respondents**

(By Advocate –**Shri Vivek Verma**)

O R D E R (Oral)
By Navin Tandon, AM:-

The applicant, age 59 years, is an officer belonging to Indian Forest Services. Learned counsel for the applicant submits that he is due to superannuate on 28.02.2019.

2. The applicant was served with a charge sheet on 20.04.2011 alleging irregularities committed by him during the period 07.07.2009 to 25.08.2010 while working as Divisional Forest Officer, Narayanpur Forest Division.

3. Further the applicant submits that the inquiry officer was appointed and after culmination of the enquiry proceedings a provisional decision was taken to impose minor penalty on the applicant and vide letter dated 05.09.2017 the matter was referred to Union Public Service Commission for necessary consultation.

4. The respondents, in response to Right to Information Act application filed by the applicant, informed vide communication dated 13.10.2017 (Annexure A-1) that UPSC has returned the file with an objection regarding completion of certain formalities for which the case is to be referred to the inquiry officer.

5. It is the case of the applicant that because of this ongoing disciplinary proceeding, his promotion cases have been kept in sealed cover and he is due to superannuate in another 07 months from now.

6. In view of the above, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the respondents to take a final decision in applicant's case within next 60 days from the date of receipt of certified copy of this order. The decision so taken shall be communicated to the applicant. No costs.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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